

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75920 of 2015

(Arising out of Order-in-Original No 02/Commr/ST.GHY/15-16 dated 30.06.2015 passed by Commissioner of Central Excise & Service Tax, Guwahati.

M/s C.G.M.T. BSNL, Assam Circle,
4th Floor, Admin. Building, A. R. Baruah Road,
Panbazar, Guwahati, HO, Kamrup. Assam-781001.

..Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati.
Sethi Trust Building, G. S. Road, Bhangagarh, Guwahati-781005.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri T. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No.....75471/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s C.G.M.T. BSNL, Assam Circle, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

(Raju)
Member (Technical)

Tushar